

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF NOBILITY ESTATES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>Nobility Estates Private Limited</b>
2.	Date of incorporation of corporate debtor	02/01/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100DL2014PTC262971
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 711/92, Deepali Nehru Place, New Delhi South Delhi, 110019  <b>Principal Office:</b> Plot No.16, ATS Tower, Sector 135, Noida, Uttar Pradesh, 201305
6.	Insolvency commencement date in respect of corporate debtor	24/11/2023
7.	Estimated date of closure of insolvency resolution process	22/05/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hitesh Goel IP Registration no.: IBBI/IPA-001/IP-P01405/2018-2019/12224
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C4/1002 The Legend Apartments, Sector 57, Gurgaon, Haryana ,122011  <a href="mailto:iphiteshgoel@gmail.com">iphiteshgoel@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Alvarez and Marsal India Private Limited, 1st Floor B Wing Prius Platinum Tower, Saket, New Delhi, Delhi 110017  <a href="mailto:cirp.atslegrandiose@gmail.com">cirp.atslegrandiose@gmail.com</a>
11.	Last date for submission of claims	08/12/2023 (14 Days from date of ICD)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	<b>Yes, Allottees under Residential Real Estate Project</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Mr. Prabhat Jain Reg. No. IBBI/IPA-001/IP-P-01980/2020-2021/13123 2. Ms. Amarpal Reg. No. IBBI/IPA-001/IP-P-01584/2018-2019/12411 3. Mr. Navin Khandelwal Reg. No. IBBI/IPA-001/IP-P00703/2017-2018/11301
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Weblink:</b> <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> <b>Physical Add.:</b> IBBI, 7 <sup>th</sup> Floor, Mayur Bhawan, Connaught Circus, New Delhi -110001 <b>Weblink:</b> <a href="https://ibbi.gov.in/en/insolvency-professional">https://ibbi.gov.in/en/insolvency-professional</a> (Please Search using IP Name or Reg. No.)

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NOBILITY ESTATES PRIVATE LIMITED** on **24/11/2023**.

The creditors of **NOBILITY ESTATES PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **08/12/2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



**Hitesh Goel**

**IBBI/IPA-001/IP-P01405/2018-2019/12224**

Hitesh Goel

**Interim Resolution Professional**

Insolvency Professional Registration no.: IBBI/IPA-001/IP-P01405/2018-2019/12224

Date: 27-November -2023

Place: New-Delhi

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2. Jansatta – Hindi (Delhi NCR Edition) – 27th November 2023



